

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE**

**BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER**

**ITA No.1022/PUN/2025
Assessment year : 2022-23**

Mr. Arihant Patni S.No.1A, F-1, Irani Market Compound, Yerwada, Pune – 411006	Vs.	Asst./Dy.CIT, Circle 7, Pune
PAN: AGUPP5917H		
(Appellant)		(Respondent)

Assessee by : Shri Kiran B Sanmane
Department by : Shri Deepak Kumar Kedia, JCIT
(through virtual)

Date of hearing : 11-02-2026
Date of pronouncement : 11-02-2026

ORDER

PER R.K. PANDA, VP:

This appeal filed by the assessee is directed against the order dated 28.02.2025 of the Ld. Addl / JCIT(A)-3, Kolkata relating to assessment year 2022-23.

2. The Ld. Counsel for the assessee at the outset filed an application seeking withdrawal of the appeal on the ground that the Assessing Officer has already allowed the TDS / TCS claim made by the assessee in the order passed u/s 154 of the Income Tax Act, 1961 and thus, the grievance of the assessee has been addressed. In absence of any objection from the side of the Ld. DR, the

application of the assessee seeking withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as “withdrawn”.

3. In the result, the appeal filed by the assessee is dismissed as “withdrawn”.

Order pronounced in the open Court at the conclusion of hearing itself i.e. on 11th February, 2026.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER
पुणे Pune; दिनांक Dated : 11th February, 2026
GCVSR

Sd/-
(R. K. PANDA)
VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The concerned Pr.CIT, Pune
4. DR, ITAT, ‘A’ Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Assistant Registrar
आयकर अपीलीय अधिकरण ,पुणे
/ ITAT, Pune

S.No.	Details	Date	Initials	Designation
1	Draft dictated on	11.02.2026		Sr. PS/PS
2	Draft placed before author	11.02.2026		Sr. PS/PS
3	Draft proposed & placed before the Second Member			JM/AM
4	Draft discussed/approved by Second Member			AM/AM
5	Approved Draft comes to the Sr. PS/PS			Sr. PS/PS
6	Kept for pronouncement on			Sr. PS/PS
7	Date of uploading of Order			Sr. PS/PS
8	File sent to Bench Clerk			Sr. PS/PS
9	Date on which the file goes to the Office Superintendent			
10	Date on which file goes to the A.R.			
11	Date of Dispatch of order			